

***Statement-II***

*Details of recommendations of NHRC for monetary relief and disciplinary action against concerned officials*

State/UT Name	Monetary Relief		Disciplinary Action
	No. of Cases (including carry forward)	Amount (in ₹)	
Delhi	2	60,000	0
Madhya Pradesh	1	3,00,000	0
Rajasthan	1	25,000	1
Uttar Pradesh	5	7,75,000	0
<b>TOTAL</b>	<b>9</b>	<b>11,60,000</b>	<b>1</b>

**Recording data on lynching in NCRB**

383. SHRI TIRUCHI SIVA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government records deaths due to lynching under the National Crime Records Bureau (NCRB);

(b) if so, the number of deaths reported during last three years and current year, year-wise and State-wise; and

(c) if not, whether Government is going to take an initiative to include such crimes under the NCRB and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI G. KISHAN REDDY): (a) to (c) The National Crime Records Bureau (NCRB) does not publish such data. In the "Crime in India" report, National Crime Records Bureau publishes crime data from all the States/Union Territories under various crime heads which are clearly defined under the Indian Penal Code and Special and Local Laws.

**Funds to A.P. under MPF scheme**

384. SHRI V. VIJAYASAI REDDY: Will the Minister of HOME AFFAIRS be pleased to state: